

**THE INDIAN EVIDENCE (AMENDMENT) ACT, 2002**

**No. 4 of 2003**

[31st December, 2002.]

**An Act further to amend the Indian Evidence Act, 1872.**

**BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—**

**Short title.**

**1. This Act may be called the Indian Evidence (Amendment) Act, 2002.**

**Amendment of section 146.**

**2. In section 146 of the Indian Evidence Act, 1872 (hereinafter referred to as the principal Act), after clause (3), the following proviso shall be inserted, namely:—**

**“Provided that in a prosecution for rape or attempt to commit rape, it shall not be permissible to put questions in the cross-examination of the prosecutrix as to her general immoral character.”**

**Amendment of section 155.**

**3. In section 155 of the principal Act, clause (4) shall be omitted.**